

W.P.Nos.20443 and 20445 of 2020

THE HON'BLE CHIEF JUSTICE
AND
SENTHILKUMAR RAMAMOORTHY, J.

Both the Union and the State
need to be served.

Let notices be issued to learned
Additional Solicitor-General for the
Union and learned Advocate-General
for the State.

The matter will appear six weeks
hence.

Counter-affidavits may be filed
by the respondents in the meantime.

Insofar as the writ petition
pertaining to the State Act is
concerned, leave is given to the
petitioner to implead the appropriate
State authorities. It is the amended
petition which should be served on the
respondents.

List on 17.02.2021.

(S.B., CJ) (S.K.R.,J.)
06.01.2021

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